

(9)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

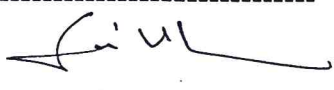
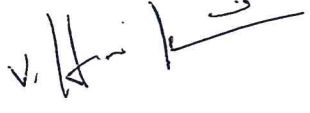
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/189/2016  
NAME OF THE PETITIONER(S) : P. Sengodan & 2 others  
NAME OF THE RESPONDENT(S) : M/s Cenney Hotels Pvt Ltd & 2 Others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

(1)	P. H. Arvindh Pandian Sr Advocate Mr Hari Ghar Karman Sai Vihar	Counsel for Petitioner	
(2)	Surya, C. V. Han Kumar for Eyer & Thomas	for Respondents	

**ORDER**

Counsels for both the parties are present. Counsel for the Petitioner submitted that the Petitioner will submit the arguments afresh due to the change of the constitution of the Bench. Counsel for the Petitioner prayed to grant interim prayer contained in para '9' of the Company Petition. Counsel for the Respondent raised objection to the same; no prejudice will be caused to the Respondents, if status-quo with regard to the composition of Board of Directors of the 1<sup>st</sup> Respondent Company is maintained. Therefore, it is directed that the 1<sup>st</sup> Respondent Company shall maintain status-quo with regard to the composition of the Board of Directors as on date. Put up on 07.12.2017 at 10.30 A.M.

sd/-  
MEMBER (JUDICIAL)